IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. (IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

.... APPLICANT / PETITIONER

Vs

Edu Smart Service Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. K. Datta, Advocate Ms Padwaja Kaul, Advocate Ms. Nayan Agrawal, Advocate

For the COC

:- Mr. Ajay K Jain, Advocate Mr. Atanu Mukherjee, Advocate Mr. Yash Karan Jain, Advocate

ORDER

The registry is directed to assign an appropriate number to the application and the same shall be recorded by the Bench Officer in the order.

This is an application filed under section 12 of Insolvency & Bankruptcy Code with a prayer for extension of time beyond 23.01.2018. It is appropriate to mentioned that on 20.012.2017 a period of 30 days was extended. The basic reason for extension of time

Cont...

Deepak Kumar 23.01.2018 was that CA. No. 366(PB)/2018 for pronouncement of order was pending and has not been pronounced. The order has been pronounced today. Accordingly we find that case for further extension of time is made out.

In view of the above the period is extended for another 60 days and it shall expire on 25.03.2017. The Resolution Professional shall expedite the process so as to finish the same within the statutory period as extended. Application stands disposed off.

CA 367/2017

Let the application be listed for hearing before the regular bench on 5th February 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

Deepak Kumar 23.01.2018